

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
OJAS TRADELEASE AND MALL MANAGEMENT PRIVATE LIMITED OPERATING IN
LEASING OF ASSETS AT MUMBAI, MAHARASHTRA AND AHMEDABAD, GUJARAT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN No.	Ojas Tradelease And Mall Management Private Limited CIN: U70102MH2006PTC161887
2.	Address of the registered office	Shop No. 45, Ground Floor, F wing, Krisha Arcade, building No. 11, Yashwant Shruti, Khaira, Palghar, Maharashtra, India – 401501
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	The company was in business of leasing of immovable assets. For further details, write an email to irp.ojas@aegisipe.com
5.	Installed capacity of main products/ services	The company has 3 retail stores admeasuring 1.33 lakh sq. ft. in Acropolis Mall, Ahmedabad.
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details, write an email to irp.ojas@aegisipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For detailed EOI and eligibility criteria, please write an email to irp.ojas@aegisipe.com
10.	Last date for receipt of expression of interest	28 July 2025
11.	Date of issue of provisional list of prospective resolution applicants	31 July 2025
12.	Last date for submission of objections to provisional list	05 August 2025
13.	Date of issue of final list of prospective resolution applicants	06 August 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06 August 2025
15.	Last date for submission of resolution plans	05 September 2025 #subject to extension of CIRP timelines by Hon'ble NCLT, Mumbai Bench.
16.	Process email id to submit Expression of Interest	irp.ojas@aegisipe.com

Sd/-

Date: 28 June 2025

Avil Menezes

Place: Mumbai

Authorised Signatory of Aegis Resolution Services Private Limited

Resolution Professional

Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041

Authorization For Assignment valid till 30th June 2025

‘THE OUTLOOK FOR INDIA IS ONE OF CAUTIOUS OPTIMISM’

External challenges may hit India's growth: Finmin

Report says positive momentum of last fiscal extended into early FY26

FE BUREAU
New Delhi, June 27

EXTERNAL CHALLENGES IN the form of trade friction, geopolitical conflicts and policy uncertainty have the potential to impact India's growth trajectory and therefore needs close monitoring, a finance ministry report said on Friday.

"Amidst these global uncertainties, the outlook for India is one of cautious optimism," the finance ministry's monthly economic review for May noted.

The report said that the positive momentum gained in the last financial year has extended itself into the early months of FY26. This is reflected in the performance of high-frequency indicators such as e-way bill generation, fuel consumption and PMI indices among others.

Rural demand has strengthened further, supported by a healthy rabi harvest and a positive monsoon

THE FINE PRINT

■ Positive momentum gained in last financial year has extended into the early months of FY26

■ Amidst global uncertainties, the outlook for India is one of cautious optimism

■ Rural demand has strengthened

■ The demand is supported by a healthy rabi harvest and a positive monsoon outlook



■ There are signs of softening in areas such as construction inputs and vehicle sales

■ Formal job creation is on the rise

■ This is indicated by the growing net payroll additions under EPFO

■ Urban consumption is being supported by increased leisure and business travel

outlook. Urban consumption is also being supported by increased leisure and business travel, as seen in the rise of air passenger traffic and hotel occupancy. However, there are signs of softening in areas such as construction inputs and vehicle sales.

The labour market indicators too are showing signs of stability. There is an uptick in white-collar hiring with core sectors such as artificial intelligence, machine learning (AI/ML) professionals, insurance, real estate, Business Process Outsourcing, IT-enabled services (BPO/ITES), and hospitality leading the

growth in recruitments.

Formal job creation is also on the rise, as indicated by the growing net payroll additions under the Employee Provident Fund Organisation.

While domestic high frequency indicators remain robust, the global economic outlook has become increasingly subdued. In April, World Bank cut India's growth projection for 2025-26 to 6.3% and retained the same figure in its update on the Global Economic Prospects report. "Despite the cut, India is expected to remain the fastest-growing large economy," the finance ministry report said.

"With no major imbalances in macro aggregates, a subdued inflation rate combined with a growth-supportive monetary policy stance, India's macroeconomic health is in a relative goldilocks situation (just right for growth and stability)," according to the report.

Further, the report states that the outlook for the Indian economy remains positive. It is demonstrating resilience amid a turbulent global environment, supported by a robust domestic demand, easing inflationary pressures, a resilient external sector, as well as a steady employment situation.

RBI tightens due diligence for Aadhaar payment operators

FE BUREAU
Mumbai, June 27

THE RESERVE BANK of India (RBI) on Friday issued guidelines to streamline the onboarding process for Aadhaar Enabled Payment Systems (AePS) touch-point operators and strengthen the fraud risk management. The guidelines will come into effect from January 1.

"In recent times, there have been reports of frauds perpetrated through AePS due to identity theft or compromise of customer credentials. To protect bank customers from such frauds, and to maintain trust and confidence in the

safety and security of the system, a need is felt to enhance the robustness of AePS," the notification issued by the central bank said.

The draft guidelines were issued on July 31, 2024.

The AePS, operated by the National Payments Corporation of India, facilitates interoperable transactions using Aadhaar-enabled authentication.

As per the guidelines, banks which onboard AePS touch-point operators must conduct due diligence. They must periodically update the KYC of operators. If an operator remains inactive for three consecutive months, the bank must carry

out a KYC before allowing them to transact again.

On the risk management front, the RBI said the bank must monitor all activities of operators through their transaction monitoring systems on an ongoing basis and set operational parameters based on their risk profiles.

"Aspects such as location and type of the ATO, volume and velocity of transactions, etc. shall form part of bank's fraud risk management framework," the notification said.

The acquiring bank must also establish adequate system-level controls to ensure that any technological inte-

grations like application programming interfaces (APIs) are used only for enabling AePS operations.

In a notification to banks, the RBI said the February 8, 2024, statement on developmental and regulatory policies had first made the announcement for such directions to curtail fraud. The directions are issued under Section 18 read with Section 10(2) of the Payment and Settlement Systems (PSS) Act, 2007, it said.

Operational parameters regarding ATOs shall be reviewed on a periodic basis, reflecting emerging fraud trends, the apex bank said.

'Banks should ensure no mis-selling of insurance products'

BANKS NEED TO ensure that there is no mis-selling of insurance to customer and premium are affordable so as to help increase market penetration for such products, financial services secretary M Nagaraju said on Friday.

Insurance, which is a sensitive financial product, should be explained thoroughly to customers before onboarding them, he said at an event to announce strategic partnerships between Central Bank of India and Generali Group of Italy.

Often, a particular product is explained to the customer, but a separate product is sold to them, he said.

While the bancassurance model has significantly contributed to improving insurance penetration across the country, it has also raised concerns about instances of mis-selling, Sitharaman had said at an event in October.

According to Nagaraju, mis-selling often leads to higher premiums for customers and as a result policyholders don't renew their premium.

Observing that high premiums dissuade people from buying insurance, he said "companies have to ensure that premiums are reasonable".

Companies need to honour the commitment made in the policy and deviation can lead to breach of trust, he said.

Insurance companies will survive only when people have trust, he said. Nagaraju also said that insurance companies must ensure customers' claims are processed fairly and on a timely basis.

Post offices to accept digital payments from Aug

POST OFFICES ACROSS India will start accepting digital payments at counters from August after completing the rollout of a new application in their IT system, official sources said.

Post offices have not been able to accept digital payments as they don't have their accounts synced with UPI system.

"The department of posts is implementing its IT infrastruc-

ture which will have new applications that are enabled to perform transactions with Dynamic QR Code. Rollout will be completed at all post offices by August," an source said.

KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001
Phone +91-124-4081281

Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

RESULTS OF POSTAL BALLOT

Results of voting conducted through Postal Ballot on the Special Resolution for the business set out in the Notice of Postal Ballot dated May 6, 2025, under Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Circulars issued by the Ministry of Corporate Affairs with respect to the Postal Ballot and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, are given below:

PARTICULARS	VOTING DETAILS
Item of Notice of Postal Ballot dated May 6, 2025	To consider and approve appointment of Mrs. Ambika Sharma (DIN: 08201798) as an Independent Director of the Company
Type of Resolution	Special Resolution
Total voting	13,48,12,021
Less: Invalid voting	0
Valid voting	13,48,12,021
Votes in favour of the Resolution	13,38,47,622
Votes against the Resolution	9,64,399
Percentage of Votes in favour of Resolution	99.28%

The above results are as per the Scrutinizer's Report dated June 27, 2025. On the basis of this Report, the Special Resolution set out in the said Notice of Postal Ballot is declared as passed with the requisite majority.

For Kajaria Ceramics Limited
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: June 27, 2025

Rajnath for de-escalation, border demarcation road map

AMRITA NAYAK DUTTA & SHUBHAJIT ROY
New Delhi, June 27

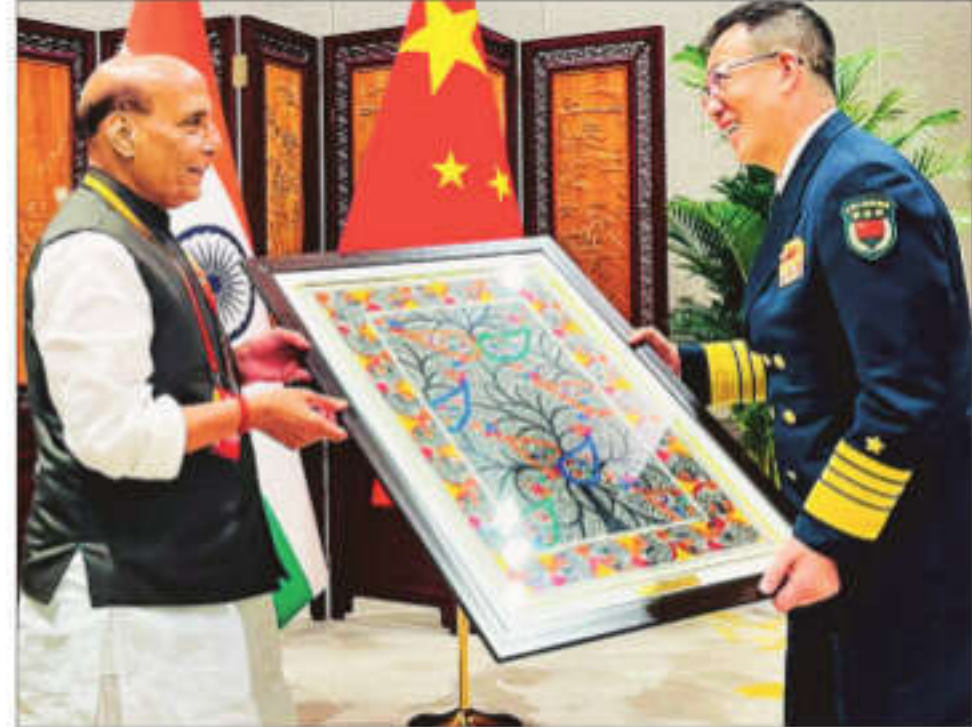
Eight months after the disengagement of troops at the Line of Actual Control (LAC) in eastern Ladakh, Defence Minister Rajnath Singh has told his Chinese counterpart Admiral Dong Jun that there is need for a "structured roadmap of permanent engagement and de-escalation". He called for a "permanent solution of border demarcation".

In his talks Thursday with Dong on the sidelines of the meeting of Defence Ministers of the Shanghai Cooperation Organisation (SCO) in Qingdao, Singh underlined the need for "bridging the trust deficit created after the 2020 border standoff, by taking action on ground".

The Ministry of Defence, in a statement Friday, said Singh and Dong agreed to continue consultations at various levels to achieve progress on issues related to "disengagement, de-escalation, border management and eventual de-limitation through existing mechanisms".

Even after the disengagement along the LAC in eastern Ladakh, de-escalation has not happened. An estimated 50,000-60,000 troops are still stationed on either side of the LAC in the region.

The mention of a "structured roadmap" for permanent engagement and de-escalation is a new formulation – both sides have been working towards normalising their relationship after the bitter military standoff.



Defence minister Rajnath Singh gifts a Madhubani painting to his Chinese counterpart Admiral Dong Jun, during their meeting on the sidelines of the Shanghai Cooperation Organisation, in Qingdao, China

The previous meetings between the two sides had focused on trust, understanding and confidence-building through engagements and maintaining peace and tranquillity along the borders. But there was no talk of a "structured roadmap", key to the remaining steps for "de-escalation". The statement on the Qingdao meeting did not mention "de-induction" of troops while speaking on "border management" and "eventual de-limitation".

The Ministry said the two ministers held "in-depth discussions on the need to maintain peace and tranquillity" along the border.

It said Singh "acknowledged the work being undertaken by both sides to bring back semblance of normalcy in the bilateral relations" – the resumption of the Kailash Mansarovar Yatra

is a pointer to that.

Singh, in a post on X, said, "Held talks with Admiral Dong Jun, the Defence Minister of China, on the sidelines of SCO Defence Ministers' Meeting in Qingdao. We had a constructive and forward looking exchange of views on issues pertaining to bilateral relations".

"Expressed my happiness at the restarting of the Kailash Mansarovar Yatra after a gap of nearly six years. It is incumbent on both sides to maintain this positive momentum and avoid adding new complexities in the bilateral relationship."

ICRA Limited
Corporate Identity Number (CIN): L74999DL1991PLC042749
Registered Office: 5-710, Sieslem House, 148, Barakhamba Road, New Delhi 110001
Telephone No.: +91-11-23357940
Website: www.icra.in; Email ID: investors@icraindia.com

INFORMATION REGARDING THIRTY FOURTH ANNUAL GENERAL MEETING, BOOK CLOSURE AND DIVIDEND

- Notice is hereby given that the Thirty Fourth Annual General Meeting ("AGM") of the Members of ICRA Limited (the "Company") will be held on Thursday, July 31, 2025, at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 (the "Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with the Ministry of Corporate Affairs ("MCA") circulars dated April 8, 2020, April 13, 2020, January 13, 2021, December 8, 2021, December 14, 2021, May 5, 2022, December 28, 2022, September 25, 2023, and September 19, 2024 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI"), circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 5, 2023, October 7, 2023 and October 3, 2024 (collectively referred to as "SEBI Circulars"), to transact the businesses as contained in the Notice convening the AGM ("AGM Notice").
- In compliance with the MCA Circulars and the SEBI Circulars, the AGM Notice along with the Annual Report 2024-25 will be sent only through electronic mode to those Members whose email addresses are registered with the Depository Participants ("DPs") / the Company / the Registrar and Transfer Agent viz. MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) ("RTA"). Members may note that the AGM Notice and the Annual Report for the financial year 2024-25 will also be available on the Company's website viz. www.icra.in, as well as on the websites of BSE Limited (www.bseindia.com) and the National Stock Exchange of India Limited (www.nseindia.com), where the Company's equity shares are listed. The AGM Notice will also be disseminated on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. The Company will also provide physical copies of the AGM Notice and the Annual Report 2024-25 to the members upon request.
- Members holding shares in physical form, who have not registered/ updated their email addresses with the Company/ RTA, are requested to update (in case of change)/register the same by clicking the link https://web.in.mpmis.mufg.com/EmailReg/Email_Register.html. Members holding shares in electronic form, who have not registered/ updated their email addresses with their DPs, are requested to update (in case of change)/register with the DPs, with whom they maintain their demat accounts, at the earliest.
- The Company will be offering E-voting facility to the Members to cast their votes electronically on all resolutions set forth in the AGM Notice. The E-voting facility will be available at the link <https://www.evoting.nsdl.com/>. The manner of casting votes by the Member holding shares in electronic or physical forms, using remote E-voting or the E-voting system on the date of the AGM are provided in the AGM Notice. Process for obtaining login credentials by Members whose email addresses are not registered with the Company/ RTA/DPs are also provided in the AGM Notice. Only those Members, who will be present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote E-voting and are otherwise not barred from doing so, shall be eligible to vote through E-voting system in the AGM. Members who have voted through remote E-voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM. In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for Members and E-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on: 022-48867000 or send a request to evoting@nsdl.com.
- Notice is also hereby given, pursuant to section 91 of the Act read with rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations, that the Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, July 26, 2025 to Wednesday, July 30, 2025 (both days inclusive) for determining the names of Members eligible to receive the dividend declared, if any, on the equity shares of the Company for the financial year ended March 31, 2025. If the Members approve the payment of dividend at the AGM, the dividend shall be paid to all those Members whose names appear in the Register of Members as on Friday, July 25, 2025, and to all those Members whose names appear as beneficial owners as per the details furnished by the DPs on the close of business hours as on that date. The Board of Directors has recommended a dividend of Rs. 60/- per equity share of the face value of Rs. 10/- each for the financial year ended March 31, 2025. The dividend as recommended by the Board of Directors, if declared at the AGM, will be paid/dividend warrants will be dispatched not later than Thursday, August 21, 2025.
- Payment of dividend will be subject to deduction of tax at source ("TDS") at applicable rates. Members may refer to the e-mail sent to their registered email ids for details on submission of exemption documents. Members are requested to update their bank account details with their respective depository participants (for shares held in the electronic form) or with the RTA, (for shares held in the physical form). Members are requested to carefully read all the notes set out in the AGM Notice and in particular, instructions for joining the AGM, manner of casting vote through remote E-voting or E-voting at the AGM.

By Order of the Board of Directors
For ICRA Limited
(S. Shakeb Rahman)
Company Secretary & Compliance Officer

Place : Gurugram
Date : June 28, 2025

FORM 6
INVITATION FOR EXPRESSION OF INTEREST FOR OJAS TRADELEASE AND MALL MANAGEMENT PRIVATE LIMITED OPERATING IN LEASING OF ASSETS AT MUMBAI, MAHARASHTRA AND AHMEDABAD, GUJARAT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN No. Ojas Tradelease And Mall Management Private Limited CIN: U70302MH2006PTC161887
2.	Address of the registered office Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwant Shrushti, Khairi, Palghar, Maharashtra, India - 401501
3.	URL of website
4.	Details of place where majority of fixed assets are located The company was in business of leasing of immovable assets. For further details, write an email to irp.ojas@aegisipe.com.
5.	Installed capacity of main products/ services The company has 3 retail stores admeasuring 1.33 lakh sq. ft. in Acropolis Mall, Ahmedabad.
6.	Quantity and value of main products / services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: For further details, write an email to irp.ojas@aegisipe.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: For detailed EOI and eligibility criteria, please write an email to irp.ojas@aegisipe.com 28 July 2025
10.	Last date for receipt of expression of interest 31 July 2025
11.	Date of issue of provisional list of prospective resolution applicants 05 August 2025
12.	Last date for submission of objections to provisional list 06 August 2025
13.	Date of issue of final list of prospective resolution applicants 06 August 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 05 September 2025
15.	Last date for submission of resolution plans #subject to extension of CIRP timelines by Hon'ble NCLT, Mumbai Bench. irp.ojas@aegisipe.com
16.	Process email id to submit Expression of Interest

Date: 28 June 2025
Place: Mumbai

Sd/-
Avil Meneses
Authorised Signatory of
Aegis Resolution Services Private Limited
Resolution Professional
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorization For Assignment valid till 30th June 2025

Reliance Industries Limited
Gurgaon, India

Regd office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investor.relations@ril.com
CIN: L1110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	34114269	Dhyanprasad Luxman Patil Rakha Luxman Patil	20 9 50 30 25 268	4386798-798 7509692-692 10365184-184 16666649-650 16768598-598 62399081-083	70945259-278 147214702-710 185741345-394 466952715-744 466952745-769 2201335382-449
2	33607296	Jayapalan S M	20 10 10 10 210	4322374-374 10563162-162 53996654-654 58411153-153 62556607-607	69656779-798 188872157-166 124276200-229 162943028-072 2214874175-279
3	21042331	Ranu Saraf	720 20 88 357 25 1210 2420 4840	5574390-425 6808132-132 11901638-639 13202728-735 14527360-360 54271724-748 6234658-658 66431805-805	100461937-656 22102810-229 221024279-366 290076650-006 389296250-274 2187432068-487 6855637498-337
4	42066591	Sarla Hans Sanjay Hans	150 45 195 25	53957243-245 58325290-290 62208419-419 50952321-321	1267420039-188 1619264441-485 2185013790-984 1166054878-902
5	83358831	Shanta Girotra	30 30 30 5 110 220	52882666-667 59461579-579 59461579-579 59461580-580 42214712-712 66409250-250	1241066380-409 388993975-994 393981150-179 388993995-999 2185621691-800 6853444129-348
6	9457895	Subash N Kharia	250	62650916-916	2221863395-444
7	80361785	P S Kharia	500	66914289-289	6897910165-664
8	43350498	Subash Naraindas Kharia Poornima Subash Kharia Zainab H Bootwala Mustafa H Bootwala	250 500 400 400	62654057-057 66915531-531 66638021-021	2223905576-825 6899417467-966 6872179858-257
		Total	13232		

The Public is hereby warned against purchasing or dealing with these securities any way. Any person(s) who has / have any claim in regard of the securities, should lodge such claim with the Company's Registrar and Transfer Agent viz. "KFIN Technologies Limited", Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramuda, Hyderabad - 500 032, within Seven (7) days from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid securities.

for Reliance Industries Limited
Sd/-
Savithri Parekh
Company Secretary and Compliance Officer

Place : Mumbai
Date : June 27, 2025

www.ril.com

‘THE OUTLOOK FOR INDIA IS ONE OF CAUTIOUS OPTIMISM’

External challenges may hit India's growth: Finmin

Report says positive momentum of last fiscal extended into early FY26

FE BUREAU
New Delhi, June 27

EXTERNAL CHALLENGES In the form of trade friction, geopolitical conflicts and policy uncertainty have the potential to impact India's growth trajectory and therefore needs close monitoring, a finance ministry report said on Friday.

"Amidst these global uncertainties, the outlook for India is one of cautious optimism," the finance ministry's monthly economic review for May noted.

The report said that the positive momentum gained in the last financial year has extended itself into the early months of FY26. This is reflected in the performance of high-frequency indicators such as e-way bill generation, fuel consumption and PMI indices among others.

Rural demand has strengthened further, supported by a healthy rabi harvest and a positive monsoon

THE FINE PRINT

■ Positive momentum gained in last financial year has extended into the early months of FY26

■ Amidst global uncertainties, the outlook for India is one of cautious optimism

■ Rural demand has strengthened

■ The demand is supported by a healthy rabi harvest and a positive monsoon outlook



■ Urban consumption is being supported by increased leisure and business travel

■ There are signs of softening in areas such as construction inputs and vehicle sales

■ Formal job creation is on the rise

■ This is indicated by the growing net payroll additions under EPFO

outlook. Urban consumption is also being supported by increased leisure and business travel, as seen in the rise of air passenger traffic and hotel occupancy. However, there are signs of softening in areas such as construction inputs and vehicle sales.

The labour market indicators too are showing signs of stability. There is an uptick in white-collar hiring with core sectors such as artificial intelligence, machine learning (AI/ML) professionals, insurance, real estate, Business Process Outsourcing, IT-enabled services (BPO/ITES), and hospitality leading the

growth in recruitments.

Formal job creation is also on the rise, as indicated by the growing net payroll additions under the Employee Provident Fund Organisation.

While domestic high frequency indicators remain robust, the global economic outlook has become increasingly subdued. In April, World Bank cut India's growth projection for 2025-26 to 6.3% and retained the same figure in its update on the Global Economic Prospects report. "Despite the cut, India is expected to remain the fastest-growing large economy," the finance ministry report said.

"With no major imbalances in macro aggregates, a subdued inflation rate combined with a growth-supportive monetary policy stance, India's macroeconomic health is in a relative goldilocks situation (just right for growth and stability)," according to the report.

Further, the report states that the outlook for the Indian economy remains positive. It is demonstrating resilience amid a turbulent global environment, supported by a robust domestic demand, easing inflationary pressures, a resilient external sector, as well as a steady employment situation.

RBI tightens due diligence for Aadhaar payment operators

FE BUREAU
Mumbai, June 27

THE RESERVE BANK of India (RBI) on Friday issued guidelines to streamline the onboarding process for Aadhaar Enabled Payment Systems (AePS) touch-point operators and strengthen the fraud risk management. The guidelines will come into effect from January 1.

"In recent times, there have been reports of frauds perpetuated through AePS due to identity theft or compromise of customer credentials. To protect bank customers from such frauds, and to maintain trust and confidence in the

system, a need is felt to enhance the robustness of AePS," the notification issued by the central bank said.

The draft guidelines were issued on July 31, 2024.

The AePS, operated by the National Payments Corporation of India, facilitates interoperable transactions using Aadhaar-enabled authentication.

As per the guidelines, banks which onboard AePS touch-point operators must conduct due diligence. They must periodically update the KYC of operators. If an operator remains inactive for three consecutive months, the bank must carry

out a KYC before allowing them to transact again.

On the risk management front, the RBI said the bank must monitor all activities of operators through their transaction monitoring systems on an ongoing basis and set operational parameters based on their risk profiles.

"Aspects such as location and type of the ATO, volume and velocity of transactions, etc. shall form part of bank's fraud risk management framework," the notification said.

The acquiring bank must also establish adequate system-level controls to ensure that any technological inte-

grations like application programming interfaces (APIs) are used only for enabling AePS operations.

In a notification to banks, the RBI said the February 8, 2024, statement on developmental and regulatory policies had first made the announcement for such directions to curtail fraud. The directions are issued under Section 18 read with Section 10(2) of the Payment and Settlement Systems (PSS) Act, 2007, it said.

Operational parameters regarding ATOs shall be reviewed on a periodic basis, reflecting emerging fraud trends, the apex bank said.

'Banks should ensure no mis-selling of insurance products'

BANKS NEED TO ensure that there is no mis-selling of insurance to customer and premium are affordable so as to help increase market penetration for such products, financial services secretary M Nagaraju said on Friday.

Insurance, which is a sensitive financial product, should be explained thoroughly to customers before onboarding them, he said at an event to announce strategic partnerships between Central Bank of India and Generali Group of Italy.

Often, a particular product is explained to the customer, but a separate product is sold to them, he said.

While the bancassurance model has significantly contributed to improving insurance penetration across the country, it has also raised concerns about instances of mis-selling. Sitharaman had said at an event in October.

According to Nagaraju, mis-selling often leads to higher premiums for customers and as a result policyholders don't renew their premium.

Observing that high premiums dissuade people from buying insurance, he said "companies have to ensure that premiums are reasonable".

Companies need to honour the commitment made in the policy and deviation can lead to breach of trust, he said.

Insurance companies will survive only when people have trust, he said. Nagaraju also said that insurance companies must ensure customers' claims are processed fairly and on a timely basis.

Post offices to accept digital payments from Aug

POST OFFICES ACROSS India will start accepting digital payments at counters from August after completing the rollout of a new application in their IT system, official sources said.

Post offices have not been able to accept digital payments as they don't have their accounts synced with UPI system.

"The department of posts is implementing its IT infrastruc-

ture which will have new applications that are enabled to perform transactions with Dynamic QR Code. Rollout will be completed at all post offices by August," an source said.

KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001

Phone +91-124-4081281

Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044

Phone: +91-11-26946409, **Fax:** +91-11-26946407

Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

RESULTS OF POSTAL BALLOT

Results of voting conducted through Postal Ballot on the Special Resolution for the business set out in the Notice of Postal Ballot dated May 6, 2025, under Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Circulars issued by the Ministry of Corporate Affairs with respect to the Postal Ballot and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, are given below:

PARTICULARS	VOTING DETAILS
Item of Notice of Postal Ballot dated May 6, 2025	To consider and approve appointment of Mrs. Ambika Sharma (DIN: 08201798) as an Independent Director of the Company
Type of Resolution	Special Resolution
Total voting	13,48,12,021
Less: Invalid voting	0
Valid voting	13,48,12,021
Votes in favour of the Resolution	13,38,47,622
Votes against the Resolution	9,64,399
Percentage of Votes in favour of Resolution	99.28%

The above results are as per the Scrutinizer's Report dated June 27, 2025. On the basis of this Report, the Special Resolution set out in the said Notice of Postal Ballot is declared as passed with the requisite majority.

For Kajaria Ceramics Limited
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: June 27, 2025

Rajnath for de-escalation, border demarcation road map

AMRITA NAYAK DUTTA & SHUBHAJIT ROY
New Delhi, June 27

Eight months after the disengagement of troops at the Line of Actual Control (LAC) in eastern Ladakh, Defence Minister Rajnath Singh has told his Chinese counterpart Admiral Dong Jun that there is need for a "structured roadmap of permanent engagement and de-escalation". He called for a "permanent solution of border demarcation".

In his talks Thursday with Dong on the sidelines of the meeting of Defence Ministers of the Shanghai Cooperation Organisation (SCO) in Qingdao, Singh underlined the need for "bridging the trust deficit created after the 2020 border standoff, by taking action on ground".

The Ministry of Defence, in a statement Friday, said Singh and Dong agreed to continue consultations at various levels to achieve progress on issues related to "disengagement, de-escalation, border management and eventual de-limitation through existing mechanisms".

Even after the disengagement along the LAC in eastern Ladakh, de-escalation has not happened. An estimated 50,000-60,000 troops are still stationed on either side of the LAC in the region.

The mention of a "structured roadmap" for permanent engagement and de-escalation is a new formulation – both sides have been working towards normalising their relationship after the bitter military standoff.



Defence minister Rajnath Singh gifts a Madhubani painting to his Chinese counterpart Admiral Dong Jun, during their meeting on the sidelines of Shanghai Cooperation Organisation, in Qingdao, China

The previous meetings between the two sides had focused on trust, understanding and confidence-building through engagements and maintaining peace and tranquility along the borders. But there was no talk of a "structured roadmap", key to the remaining steps for "de-escalation". The statement on the Qingdao meeting did not mention "de-induction" of troops while speaking on "border management" and "eventual de-limitation".

The Ministry said the two ministers held "in-depth discussions on the need to maintain peace and tranquility" along the border.

It said Singh "acknowledged the work being undertaken by both sides to bring back semblance of normalcy in the bilateral relations" – the resumption of the Kailash Mansarovar Yatra

is a pointer to that.

Singh, in a post on X, said, "Held talks with Admiral Dong Jun, the Defence Minister of China, on the sidelines of SCO Defence Ministers' Meeting in Qingdao. We had a constructive and forward looking exchange of views on issues pertaining to bilateral relations."

"Expressed my happiness at the restarting of the Kailash Mansarovar Yatra after a gap of nearly six years. It is incumbent on both sides to maintain this positive momentum and avoid adding new complexities in the bilateral relationship."

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR OJAS TRADELEASE AND MALL MANAGEMENT PRATE LIMITED OPERATING IN LEASING OF ASSETS AT MUMBAI, MAHARASHTRA AND AHMEDABAD, GUJARAT (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN No. Ojas Tradelease And Mall Management Private Limited CIN: U70102MH2006PTC161887
2.	Address of the registered office Shop No. 45, Ground Floor, F-wing, Krishna Arcade, building No. 11, Yashwant Shrusti, Khairat, Palghar, Maharashtra, India - 401501
3.	URL of website
4.	Details of place where majority of fixed assets are located The company was in business of leasing of immovable assets. For further details, write an email to irp.ojas@aegisipe.com
5.	Installed capacity of main products/services The company has 3 retail stores admeasuring 1.33 lakh sq. ft. in Acropolis Mall, Ahmedabad.
6.	Quantity and value of main products / services sold in last financial year Nil
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: For further details, write an email to irp.ojas@aegisipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: For detailed EOI and eligibility criteria, please write an email to irp.ojas@aegisipe.com
10.	Last date for receipt of expression of interest 28 July 2025
11.	Date of issue of provisional list of prospective resolution applicants 31 July 2025
12.	Last date for submission of objections to provisional list 05 August 2025
13.	Date of issue of final list of prospective resolution applicants 06 August 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 06 August 2025
15.	Last date for submission of resolution plans 05 September 2025 #subject to extension of CIRP timelines by Hon'ble NCLT, Mumbai Bench.
16.	Process email id to submit: Expression of Interest irp.ojas@aegisipe.com

Date: 28 June 2025
Place: Mumbai

Sd/-
Avil Meneses
Authorised Signatory of
Aegis Resolution Services Private Limited
Resolution Professional
Registration No. IBBI/PE-0118/PA-1/2022-23/50041
Authorization For Assignment valid till 30th June 2025

Reliance Industries Limited

Regd. office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investor.relations@ril.com
CIN: L17110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	34114269	Dnyanaprasad Laxman Patil Reikha Laxman Patil	20 9 5	4386798-798 7509692-692 10365184-184	70945259-278 147214702-710 185741345-394
2	33607296	Jayapalan S M	30 10 30 25	1666649-650 1676858-598 62399083-083 4322374-374	4469532715-744 446952745-769 220133582-649 69656779-798
3	21042331	Ranu Saraf	10 10 30 720 20	10563162-162 53096454-655 58411153-153 66833061-061 5574390-425	188872157-166 124472600-229 1622943028-072 2214874175-279 689056850-769
4	42066591	Sarla Hans Sanjay Hans	10 45 105 195	622943028-072 53957243-245 58325290-290 62208419-419	1619264003-188 1619264441-485 2185013790-984
5	83358831	Shanta Girotra	25 30 20 500	50953231-321 52882666-667 59461579-579 62650916-916	1166054878-902 1241066380-409 388993975-994 221863395-644
6	9457895	Subash N Kharia P S Kharia	250 250	66914289-289 62654057-057	6897910165-664 2223905576-825
7	80361785	Subash Naraindas Kharia Poomina Subash Kharia	250 250	66915531-531 66638021-021	6899417467-966 6872179858-257
8	43350498	Zarab H Bootwala Mustafa H Bootwala	400		
		Total	13232		

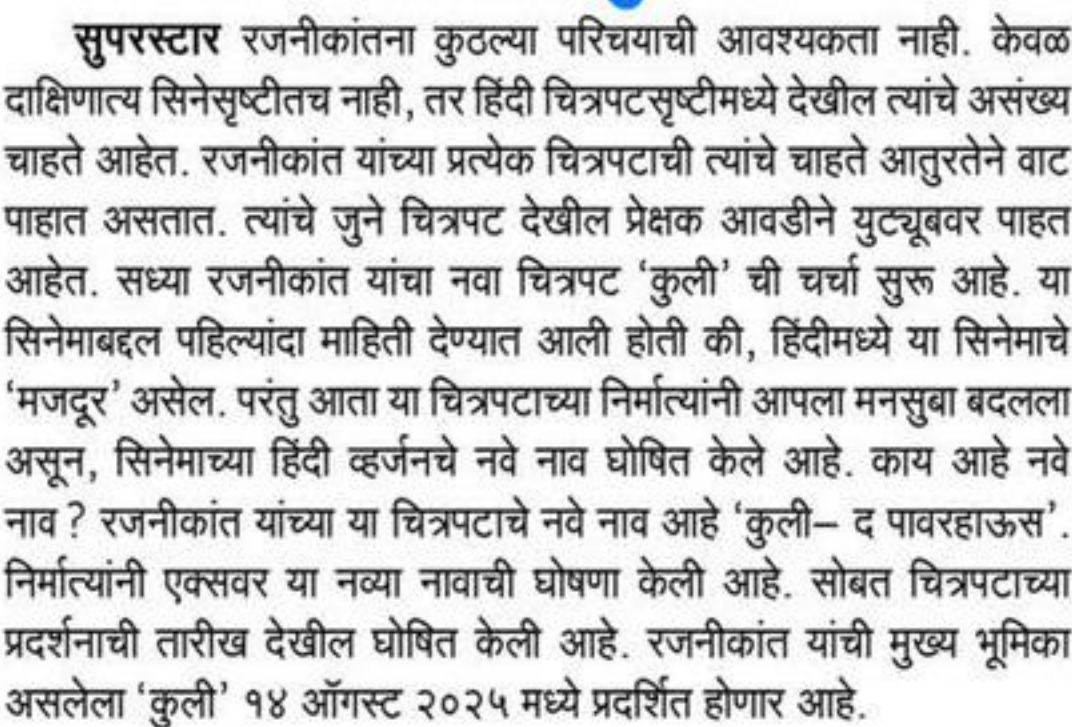
The Public is hereby warned against purchasing or dealing with these securities any way. Any person(s) who has / have any claim in regard of the securities, should lodge such claim with the Company's Registrar and Transfer Agent viz. "KFin Technologies Limited", Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032, within Seven (7) days from the date of publication of this notice, failing which the Company will proceed to issue new certificate(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid securities.

for Reliance Industries Limited
Sd/-
Savitri Parekh
Company Secretary and Compliance Officer

Place : Mumbai
Date : June 27, 2025

www.ril.com

Ahmedabad



अभिनेता अर्जुन कपूरने नुकतीच आपल्या वयाची ४० वर्षे पूर्ण केली आहे. व्यावसायिक कारकिर्दीपेक्षा व्यक्तिगत जीवनामुळेच अर्जुन कायम चर्चेत असतो. वादविवादसाच्या निमित्ताने त्याला सोशल मीडियावर असंख्य शुभेच्छा मिळाल्या, तर त्याची प्रेमिका मलायका अरोरांने आपल्या इंस्टाग्राम अकाउंटवर अर्जुनसाठी एक मजेदार वृत्तचित्र व्हिडिओ शेअर केला, ज्यामध्ये तो आनंदाने रस्त्यावर उड्या मारतो आहे. या व्हिडिओसह "हॅप्पी बर्थडे अर्जुन कपूर..." असे तिने लिहिले आहे. सोबतच एक सफेद हुर्याचा झगोजी आणि शॅम्पेनच्या ग्लासांची खणखणीत आहे. परंतु शुभेच्छा देण्याचा या व्हिडिओनंतर तिने दोन पोस्ट शेअर केल्या, ज्यामुळे सर्वांचे लक्ष वेधले गेले आहे. पहिल्या पोस्टमध्ये आहे की, "महज सोशल मीडियामधे जगात: प्रेमासाठी त्याची अंमलबजावणी करण्याची आवश्यकता असते, विश्वासासाठी पुराव्याची गरज असते, माफीसाठी बदलाची आवश्यकता असते." तर आपल्या दुसऱ्या पोस्टमध्ये तिने लिहिले आहे की, "मला हे उतारा खूप आवडतो की, तुझा जे तिरस्कार करतात, त्यात ही व्यक्ती समाविष्ट नाही, नमकत राहा. ५ आता मलायका कुणाच्या तिरस्काराविषयी बोलत आहे, हे तिलाच माहिती.

किंग खान शाहरुख गेल्या काही वर्षांपासून एका वर्षामध्ये एक किंवा दोन चित्रपट करतो. परंतु तीस वर्षांपूर्वी काही वेगळी परिस्थिती होती. १९९२ मध्ये आपली चित्रपट कारकिर्द सुरु केलेला शाहरुख १९९५ साली एक—दोन नव्हे तर तब्बल सात चित्रपट घेऊन आला होता, आणि त्यातील पाच चित्रपट बॉक्स ऑफिसवर आपटले होते, तर दोन चित्रपट ब्लॉकबस्टर ठरले होते. कोणकोणते होते ते चित्रपट ? आठवत आहे का ? १९९५ मध्ये प्रदर्शित झालेले 'दिलवाले दुल्हनिया ले जाएंगे' व 'करण अर्जुन' या शाहरुख खानच्या दोन चित्रपटांनी बॉक्स ऑफिसवर जबरदस्त कमाई केली होती. इतकंच नाही, तर शाहरुखला रोमॅटिक हिरोचा किताब मिळाला तो 'दिलवाले दुल्हनिया ले जाएंगे' या सिनेमामुळे. परंतु याच वर्षी प्रदर्शित झालेले त्याचे 'जमाना दीवाना', 'गुड्डू' आणि 'ओ डार्लिंग ये है इंडिया' हे चित्रपट बॉक्स ऑफिसवर सपशेल आपटले होते. 'राम जाना' व 'त्रिमूर्ति' हे दोन चित्रपटदेखील काहीही कमाल करू शकले नव्हते.

अभिनेत्री
सोनाक्षी सिन्हाचा
बहुप्रतिक्षित थ्रिलर चित्रपट
‘निकिता रॉय’ काल शुक्रवारी
प्रदर्शित होणार होता. परंतु याच दिवशी
‘मं’ आणि ‘कन्नप्पा’ सारख्या दोन मोठ्या
चित्रपटांशी टक्कर टाळण्यासाठी या सिनेमाचे
प्रदर्शन एनेक्की पुढे ढकलण्याचा निर्णय घेण्यात
आला. चित्रपटाचा निर्माता तसेच कथ्य एस.
सिन्हाने याविषयी सोशल मीडियाच्या माध्यमातून
ही माहिती दिली आहे. मग आता कधी प्रदर्शित
होणार सोनाक्षीचा हा सिनेमा? याविषयी निर्मात्यांनी
‘इंस्टाग्रामवर एक पोस्ट शेअर केली असून त्यात
लेहिले आहे सोनी, ‘हाय मित्रांनो, अनेक चित्रपटांचे
प्रदर्शन आणि चित्रपटगृहांच्या लढाईमध्ये आम्ही
तत्काल बसत आहोत. वितरक आणि प्रदर्शकांमधील
आमच्या शुभचिंतकांनी सामुहिकरित्या अम्हाला
१८ जुलै रोजी ‘निकिता रॉय’ प्रदर्शित करायचा
सल्ला दिला आहे, ज्यामुळे आम्ही अधिकधिक
प्रेक्षकांपर्यंत पोहोचू शकू. तुम्हाला आणखी
काही काळ वाट पहावी लागणार आहे,
आमचा वादा आहे की, १८ जुलैला
सिनेमागृहांमध्ये भेट द्या.’



कोण करतं
मलायकाचा
तिरस्कार ?

[illegible]

छत्रपती संभाजीनगरमधील हॅटिले व्हिड्योच्या लिलावात सर्वाधिक बोली लावणाऱ्या न्यायमंत्र संजय शिरसाट यांचे चिरंजीव सिद्धांत शिरसाट यांच्या सिद्धांत मटेरियल प्रोव्ह्युअरमेंट अँडसप्लाइज या कंपनीने अंतिम टप्प्यातून माघार घेतल्याचा या हॅटिलेचे मालक असलेल्या धनदा कॉर्पोरेशनला मोठा फटका बसला आहे. आताही लिलाव प्रक्रिया पुन्हा नव्याने राबवावयाला गणार आहे.

यासंदर्भातील अहवाल विशेष
न्यायालयात सादर केला असून पुढील
सुनावणी ५ जुलै रोजी होणार आहे
न्यायालयाच्या आदेशानंतरच पुढील
लिलाव प्रक्रिया घेतली जाणार आहे
याबाबत उपविभागीय अधिकारी व्यंक
नाडोड यांनी सांगितले की, न्यायालयाच्
रितेशशुमार पुढील कारवाई करण्या
येईल. धनदा कॉर्पोरेशनकडून फसवणू
झाल्याचा आरोप करत सुमारे ३५
गुंतवणूकदारांनी न्यायालयात धाव घेतल
होती. न्यायालयाचे दिलेल्या आदेशानुसार
जिल्हा प्रशासनाने कंपनीच्या मालकीती
रलेचे स्थानकाजवळील हॉटेल आणि
न्यायालयातच्या मोकळ्या जागेचा लिलाव
आयोजित केला होता. लिलावाचा
ही प्रक्रिया सातव्यांदा राबवण्या
आली होती.

नाशिक - मुधाकर
बडगुजर यांच्या पाठीपाठ
आता उठाओच नाशिकच
महानगरप्रमुख विलास शिंदे
हे एकनाथ शिंदे यांच्या
शिवसेनेत प्रवेश करणारा
आहेत. विलास शिंदेंबरोबरच
उत्तर महाराष्ट्रातील उठाओचे
दोन माजी आमदार आणि
आठ माजी नगरसेवकही
शिंदे गटात दाखल
होण्याच्या तयारी आहेत.
उठाओतून बाहेर पडण्याबाबतच
बलाताना विलास शिंदे
म्हणाले की, प्रत्येक वेळेस
मला डावलले गेले. काहीही
सहन करण्याची मुद्रा सीमा
असते. मी कट्टर शिवसेनिक
आहे. पक्षात स्थानिक
नेत्यांवर माझी नाराजी आहे.

जाहीर सूचना

यात येत आहे की, आम्ही श्री.
मेलबाणी यांच्या शिर्षकाची
 हेतू, जे मुंबई-४००००५ च्या
 असलेल्या वीकेंड अपार्टमेंट्स
 असलेल्या १६ व्या मजल्यावरील
 क्र. ६६३ चे नाटक आहेत, ज्याचे
 क्र.२३४८ की. को. कापट आहे, यास
 एवढे एक कार्प किंग जगात क्र.४७
 क्र.५०/- चे विशिष्ट क्र.२९१ ते
 माहिज असलेले ट्रिप्लर स्ट्रॉ बेअर्स
 हाडून ठेविलेले सोसायटी लिमिटेडने
 भाग प्रमाणपत्र क्र.५९ अंतर्गत ५
 आहेत, मुंबई शहराच्या नोंदणी
 उपनिष्ठांच्या हद्दीत कुलाबा
 टी. एस. क्र.६२० आणि प्लॉट
 या भूखंडावर एवढे असलेले आणि
 संपत्तीच्याही प्रकारच्या भाग,
 दळे, धारणाधार कर किंवा
 नमुने आहे.

येके प्रभावसे किंवा त्याच्या
गावाबाबत वारसा, वाटा, विक्री,
देणवणे, धारणाधिकार, परवाना,
दे, देवाणवेणवा, मालकी, नियुक्ती
मृत्युपत्र, भाडेपट्टा, मालकी हक्क
हिसमं देण्याचे हस्तांतरण, उप-
कर, लिस-पॅडस, देखभाल,
लगत्याचे आदेश किंवा भार कसाती
नव्या बाबत कोणतेही दावे किंवा
हस्त्यास ही सूचना प्रकाशित
होईल। आता स्वतः सहाय्यक
मूळ प्रमाणित प्रतीह असो
ही माहिती खाली स्वाक्षरी
द्वारे आवाहन केले जात आहे,
आस व्यक्ती किंवा कोणताही
माणुपुत्रुन कोढून दिलेले, माफ
आमच्या अशिलोवर बंधनकारक
जातील.

६. २०२५

सही/-
श्री. रोहित वसंत शिंदे
वकील मुंबई उच्च न्यायालय
च. जैन, कार्यालय क्र.ए/११८,
मजला, नारायण उद्योग भवन,
श्री. लालबाग, मुंबई - ४०००१२

जाहीर नोटीस

अंध कु. आगोही अनिल महासे
१८०, समवधरण प्राईड १ला मजला
जिह्वा व स न्यायालयागणे,
विषयवर्णन सांगली-४१६४१०
कि.दि. अर्ज. नं. २२/२०२५

प्रोसेस फी जमा.
दिनांक :- १०/३/२०२५

दिवा येवोले म. दिवाणी न्यायाधिश का स्तर सो, यांचे कोर्टात,
१) श्रीमती रुक्मला सुभाष ठोंबे
व.व. ३९, थंदा-धरकाप,
म.क.८३९१८८५५८१
२) कु. श्रेया सुभाष ठोंबे,
व.व. ११, थंदा-निक्षण,
अ.पा.क अर्जदार नं. १ रुक्मला
अ.पा.क सागर पांडुरंग साठे, साईसदन अपार्टमेंट,
पहिला मजला, ४१९/५, प्लॉट नं. ४१/एनए,
शिबोरी कालोनी, डबलवेज, तामगाव,
ता. तामगाव, जि. सांगली

अर्जदार

कोणी नाहीजाखदार

बाबोबे रेणुवेल्लत अंबड, १८२७ कलम २ अन्यत्वे
वातरा प्रमाणपत्र मिळवण्याबाबत -

या जाहीर नोटीसद्वारे लोकांमार्फत कळविण्यात येते की प्रस्तुत प्रकरणी वरील अर्जावर यांनी मत ठर. मुद्द्यास तांचाई ठोरां यांची प्रती अर्जावर श्रीमती उज्ज्वला धुपाठ ठोरां व त्यांची मुलगी कु. श्रेया जाखदार ठोरां हे कायदेशीर वाया आहेत असे घोषित ठोरां, तसे त्यांच्या वारा प्रमाणपत्र मिळवण्यासाठी या. कोर्टात वरील नंतरच्या असे द्यावा केलेला अर्जावर, सदरचे प्रमाणपत्र अर्जावर प्रदान करावण्याबाबत जाहीर व्यक्तीची याबाबत काही हरकत असलेल्या तिसरी प्रस्तुतीची कोणी नोटीस प्रकाशित झालेलाय ३० दिवसांमार्फत अतः अथवा मे. कोर्टीनी त. १९/०४/२० रोजी नेमलेल्या दिशेची संबंघित हरकतदानीं आपआपल्या हरकती समक्षात ठोरां वकीलामार्फत या मे. कोर्टात प्रस्तुत प्रकरणी नोंदवाव्यात. मुदती जाव्या व्यक्तीची हरकत न आणायस प्रस्तुत प्रकरणी अर्जावर जाखर त. पुढा नोंदवून योग्य त. आदेश केला जाईल. त्यानंत कोणीही तक्रार ऐकी जाणार नाही.

महपुत दिनी जाहीर नोटीस

आज दिनी २२ माहे ०६ सन २०२५ रोजी माझ्या सहजी ने न्यायालयाच्या शिष्यवर्गाने दिनी.

सही/-
क. लिपिक
मे. दिवाणी न्यायालय क.
स्तर सो
विटा जि. सांगली

(शिक्का)

सही/-
प्र. सहा. अधीक्षक
दिवाणी न्यायालय क. स्तर सो,
विटा जि. सांगली

[illegible]

छोमं जी
मुंबई, महाराष्ट्र आणि अहमदाबाद, गुजरात येथे
मालमता भांडवलद्वारे वेणे यामध्ये कार्यरत
ओजस ट्रेडिंग अँड मॉल मॅनेजमेन्ट प्रायव्हेट लिमिटेडकडून
स्वास्थ्य अभियंताच्या आमंत्रण
(भारतीय नादारी आणि दिवाळखोरी अधिनियम १९६८) (कोमिटेड थर्पलाकरिता दिवाळखोरी
उपाय प्रक्रिया) क्विंटिलियन, २०१९ च्या नियमितपणे १६६९ च्या उपा-नियमितपणे (१) अन्वये)

संघीयता तथ्यांश	
१. कोविड-१९ कथमपेक्षे नवा आणि पंधि आणि सीआयएन प्र.	ओपन डेव्होलीज ओपन मॉडल मॅनिजमेन्ट प्रग्वहेट सिमिडेन R70102MH42006PTC161887
२. नैर्द्विभूत कर्वालाच्या पात्रा	दुपान क. ५५, तकमगान, एफ विंग, कृष्ण आर्किट, गुम्वार क. ११, अमरत सृष्टी, जेरा, पावहार, महाराष्ट्र, भारत - ४०११०१.
३. वेवसायिके सुधारणा	-
४. बहुतराज अवल संपत्ती असलेल्या जागेचा तथ्यांश	कंपनी स्वतःच मागण्या भाकण्या देण्याचा स्वतःचामकले कार्यत होतो. अधिक तथ्यांशकारित, ipr.ojas@aegisipe.com वेबे ईमेल लिहवा.
५. मुख्य उत्पादने/सेवेंची स्थापित झालता	कॉन्सीमेन्ट अॅग्रीमेंटस गॅल, अयमव्याव मावे ३ फिरोसक दुपान, मोजमवा १,३३ लाज नौ.मू. आहेत.
६. गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवेंची परिणामा आणि मुख्य	शुन्य
७. कर्मचारी/कर्मचारीने संख्या	शुन्य
८. गत सत्राचा दोन वर्षीय विविध करपत्राणे (अवकाशपत्र), पात्रांले यादी समजाव असावे कथन उपलब्ध असणारे सुधारणः	अधिक तथ्यांशकारित, ipr.ojas@aegisipe.com वेबे ईमेल लिहवा.
९. संकेताना कथन २५(२)(ए) अन्वये द्याव अन्वयेची पात्रा उपलब्ध असणारे सुधारणः	अधिक तथ्यांशकारित ईमोजाय आणि पात्रा तथ्यांशकारित, कृष्ण ipr.ojas@aegisipe.com वेबे ईमेल लिहवा.
१०. स्वतःच अधिकारक्षती स्वीकारण्याकारित अतिम दिनांक	२८ जुलै, २०२५
११. संभाव्य ठराव अर्जादारी तात्पुरती यादी पारित करण्याचा दिनांक	३१ जुलै, २०२५
१२. तात्पुरत्या यादीवर अक्षेप सादर करण्याचा अतिम दिनांक	०५ ऑगस्ट, २०२५
१३. संभाव्य ठराव अर्जादारी अंतिम यादी पारित करण्याचा दिनांक	०५ ऑगस्ट, २०२५
१४. संभाव्य ठराव अर्जादारीचा भाषित निवेदनपत्रिका, शुच्यकथन नमुना, ठराव लोकांशकारिता विजेती पारित करण्याचा दिनांक	०५ ऑगस्ट, २०२५
१५. ठराव योजना सादरकरण्याचा अंतिम दिनांक	०५ सप्टेंबर, २०२५ #मनोजय एमसीएलटी, सुंयई खंयपुनद्वारे सीआयएनपी केअपकथन विस्ताराच्या अजीन
१६. ई-आयकथने सादर करण्यासाठी प्रक्रिया रचलेल्या अवधी	ipr.ojas@aegisipe.com

दिनांक: २८ जुलै, २०२५

ठिकाण: मुंबई

सही/ अतिम मनेजेस

एजिस रिझॉल्यूशन सडिसेस प्रग्वहेट सिमिडेन

प्राधिकृत लक्षारकीय

ठराव लक्षारकीय

गोंयणी क. : IB/BI/PE-0118/भा-1/2022-23/50041

अभिस्थांनकारिता प्राधिकृतता वि. ३० जुलै, २०२५ पर्यंत वैध

સુરતમાં એપાર્ટમેન્ટના પહેલા માળના દાદરનો ભાગ તૂટી પડ્યો ત્રણ માળની બિલ્ડિંગમાં ફસાયેલા ૬ બાળક અને ૭ મહિલાઓને ફાયરે લેડરની મદદથી નીચે ઉતાર્યા

(સંવાદદાતા દ્વારા) સુરત, તા. ૨૭ સુરતમાં વેરેડો વિસ્તારમાં રાત્રિના સમયે વિજય નગર-૨ના દેનાકુંજ એપાર્ટમેન્ટના ગ્રાઉન્ડ પ્લસ ૩ માળના મકાનના દાદરનો ભાગ એકાએક તૂટી પડતાં ૨હીશોમાં ૬રનો માહોલ જોવા મળ્યો હતો. પહેલા માળના દાદરનો ભાગ પડી જતા ઉપરના માળે ફસાઈ ગયેલા લોકોની મુશ્કેલી વધી ગઈ હતી. રહેવાસીઓ દ્વારા ફાયર વિભાગને જાણ કરવામાં આવતા ફાયર વિભાગની ટીમે બિલ્ડિંગના તમામ ૧૩ લોકોને સહી સલામત લેડરથી નીચે ઉતાર્યા હતા. ફાયર વિભાગ દ્વારા પ્રાપ્ત થતી માહિતી મુજબ વેડોડો વિસ્તારમાં વિજય નગર-૨માં ગ્રાઉન્ડ પ્લસ ત્રણ

માળનું દેનાકુંજ એપાર્ટમેન્ટ આવેલું છે. રાત્રિના સમયે અચાનક ગ્રાઉન્ડ ફ્લોરથી ત્રીજા માળ સુધી જવા માટે જે દાદરનો ઉપયોગ કરવામાં આવતો હતો તે દાદરના ત્રણથી ચાર જેટલા પગથિયાં એકાએક જ તૂટી પડ્યા હતા. જેનો કાટમાળ ગ્રાઉન્ડ ફ્લોર ઉપર પડ્યો હતો. કાટમાળ પડવાનો અવાજ સાંભળી રહીશો ઘરની બહાર દોડી આવ્યા હતા. દાદર તૂટી પડતા રહીશોએ મુશ્કેલીમાં મુકાય ગયા હતા. ફાયર વિભાગને જાણ કરવામાં આવતા ફાયર વિભાગની ટીમ ઘટનાસ્થળ ઉપર પહોંચી ગઈ હતી. ફાયર ઉપર ફસાયેલા તમામ રહીશોને લેડરની મદદથી બહાર કાઢ્યા હતા. આ અંગે ફાયર ઓફિસર

અક્ષય પટેલે જણાવ્યું કે, કોલ મળતાની સાથે જ અમારી ટીમ ઘટનાસ્થળ પર પહોંચી હતી. ગણતરીની મિનિટોમાં જ જે દાદરનો ભાગ પડી ગયો હતો તેના ઉપરના ત્રણ માળના લોકો ફસાઈ ગયા હતા. લેડરની મદદથી તાત્કાલિક ૬ જેટલા બાળકો અને ૭ જેટલી મહિલાનું રેસ્ક્યુ કરીને નીચે ઉતારી લેવામાં આવ્યા હતા. ઘટના સમયે કોઈ પણ પુરુષ ઘરે ન હોવાને કારણે બાળકો અને મહિલાઓ જ ફસાઈ હતી. આ ઘટનાની જાણ થયા બાદ કોર્પોરેશનના ઝોનની ટીમ બિલ્ડિંગ સ્ટેબિલિટી જોવા માટે પહોંચી હતી. સમગ્ર કામગીરી ડબોલી અને મુગલીસરાની ટીમે કરી હતી.

લીંબડી એચ.કે. બોયઝ સ્કૂલ અને અંકેવાળિયા પ્રાથમિક શાળા ખાતે શાળા પ્રવેશોત્સવ યોજાયો

(સંવાદદાતા દ્વારા) સુરેન્દ્રનગર, તા. ૨૭ કન્યા કેળવણી અને શાળા પ્રવેશોત્સવ-૨૦૨૫ અંતર્ગત નાયબ મુખ્ય દંડક જગદીશભાઈ મકવાણાના અધ્યક્ષસ્થાને લીંબડી એચ.કે.બોયઝ સ્કૂલ અને અંકેવાળિયા પ્રાથમિક શાળા ખાતે શાળા પ્રવેશોત્સવ યોજાયો હતો.



આ પ્રસંગે સંબોધન કરતાં નાયબ મુખ્ય દંડક જગદીશભાઈ મકવાણાએ જણાવ્યું હતું કે, રાજ્ય સરકારે વિદ્યાર્થીઓ આગળ વધી શકે તે માટે શાળાઓમાં આધુનિક સુવિધાઓ સાથે કમ્પ્યુટર લેબ, સ્માર્ટ ક્લાસ સહિતની આધુનિક સુવિધાઓ પૂરી પાડવામાં આવે છે. આંગણવાડી, બાલવાટિકા

અને ધોરણ-૧માં પ્રવેશપાત્ર બાળકોને ઉપસ્થિત મહાનભાવોના હસ્તે પ્રવેશ અપાવવામાં આવ્યો હતો. ત્યારબાદ ઉપસ્થિત તમામ લોકોએ ટ્રાફિક નિયમોનું પાલન કરવા પ્રતિજ્ઞા લીધી હતી. અલગ અલગ સ્થપ્તિઓમાં અગ્રતા ક્રમ હાંસલ કરનાર શાળાના તેજસ્વી

બાળકોનું સન્માન કરવામાં આવ્યું હતું. આ પ્રસંગે જિલ્લા પંચાયત સદસ્ય લાલજીભાઈ, સરપંચ જીતુભાઈ અગ્રણીઓ રાજેશભાઈ ચાવડા, વિજયસિંહ ઝાલા સહિતના પદાધિકારીઓ મોટી સંખ્યામાં વિદ્યાર્થીઓ અને વાલીઓ ઉપસ્થિત રહ્યા હતાં.

સુરતના રિંગ રોડ માર્કેટમાંથી આઠ બાઈકની ચોરી કરનાર ઝડપાયો

(સંવાદદાતા દ્વારા) સુરત, તા. ૨૭ સલાબતપુરા પોલીસે ભાતમીના આધારે કાપડ બજારના અલગ-અલગ વિસ્તારોમાંથી બાઈક ચોરી કરતા એક રીઠા વાહનચોરને પકડી પડ્યો હતો. આ આરોપીની ધરપકડ બાદ પોલીસે તેની પાસેથી આઠ ચોરચાલી સ્પેન્ડર મોટરસાઈકલ કબજે કરી છે, જેનાથી સિંગણપોર અને સલાબતપુરા પોલીસ

મથકમાં નોંધાયેલા વાહન ચોરીના આઠ ગુનાઓનો ભેદ ઉઠાવ્યો છે. સલાબતપુરા પોલીસ વાહન ચોરીના વણશોધાયેલ ગુનાઓ પૈકી કાઢવા સારૂ વર્ક આઉટ કરી રહી હતી. આ દરમ્યાન સર્વેલન્સ સ્ટાફને ભાતમી મળ હતી કે, કાપડ માર્કેટમાં વાહનચોરી કરતો રીઠો વાહનચોર રિંગ રોડ વિસ્તારમાં ફરી રહ્યો છે. આ હકીકતના આધારે પોલીસે વોચ ગોઠવી વિકોબા ઉર્ફે કેલાશ રામ

માળી (ઉ.વ. ૩૬ રહે. ભવાનીનગર, ડબોલીગામ સુરત તથા મુળ રહે. પુલીયા મહારાષ્ટ્ર)ને ચોરીની બાઈક સાથે પકડી પાડ્યો હતો. પોલીસે તેની પુછપરછ કરતા તે છેલ્લા બે મહિનાથી શહેરમાં સક્રિય હતો. તેણે આ ગાળામાં ૪૬ આજેટલી મોટરસાઈકલ ચોરી કર્યાની કબુલાત કરી છે. પોલીસે તમામ ૮ સ્પેન્ડર મોટર સાઈકલ કબજે કરી છે.

સુરતમાં ફોટોગ્રાફરે મહિલાના બાવન લાબના દાગીના પડાવી બળાત્કાર ગુજાર્યો

(સંવાદદાતા દ્વારા)સુરત, તા. ૨૭ સુરતના અગ્રજા વિસ્તારમાં આવેલા શીતલ ફોટો સ્ટુડીઓમાં પુત્રના ફોટો શુટ કરાવવા માટે ગયેલી પરિણીતાની આંખ ફોટોગ્રાફર સાથે મળી જતાં ફોટોગ્રાફરે સહાનુભૂતિ દર્શાવી પરિણીતાને લાગણીમાં પાડી પરિણીતા પાસેથી ઊછીના રૂપિયા તેમજ દાગીના મળી છેલ્લા એક વર્ષના સમયગાળામાં કુલ રૂા.૫૨.૫૯ લાબના દાગીના પડાવી લઈ પરિણીતાને હોટલમાં મળવા બોલાવી બળાત્કાર ગુજાર્યો હોવાની ફરિયાદ અગ્રજા પોલીસ સ્ટેશનમાં નોંધાઈ હતી. પોલીસ સૂત્રો દ્વારા પ્રાપ્ત થતી માહિતી મુજબ અગ્રજા પોલીસ મથકે ભોગ બનનાર પરિણીતાએ આરોપી અર્જુન ધુપતભાઈ કંથારીયા (રહે. આદિત્ય રો-હાઉસ નં. ૨૧,

સરસ્વતી સ્કૂલની પાછળ, હની પાર્ક રોડ, અગ્રજા) વિરુદ્ધ બળાત્કારની ફરિયાદ નોંધાવી છે. ફરિયાદમાં જણાવ્યા અનુસાર સને ૨૦૨૪ના માર્ચ મહિનામાં પરિણીતા તેના પુત્રના ફોટો શુટ માટે અગ્રજા ખાતેના શીતલ ફોટો સ્ટુડીઓમાં ગઈ હતી ત્યારબાદ ફોટો ગ્રાફર અર્જુન કંથારીયાના સંપર્કમાં આવી હતી. અર્જુન કંથારીયાએ પરિણીતા પાસે ૫ હજાર ઊછીના લીધા બાદ તે પરત કરવા પરિણીતાને વાયદાખતવી યેઠન પ્રકારે પરિણીતા પાસેથી દાગીના લઈ કુલ રૂા.૫૨.૫૯ લાબના દાગીના મેળવી લીધા હતા. પરિણીતા દાગીના પરત માંગતી ત્યારે તેને હોટલમાં મળવા બોલાવી હતી. તેમજ સમગ્ર વાત પતિને કહી દેવાનું કહી પરિણીતા સાથે શરીર સંબંધ પણ બાંધ્યા હતા. ડરાવી ધમકાવીને પરિણીતા પાસે બીજા દાગીના પણ

માંગવામાં આવતા અંતે આ મામલો પોલીસ મથકે પહોંચ્યો હતો.

ગુજરાત રાજ્ય વક્ફ બોર્ડ

Established under the Wakf Act, 1995
Constituted by the Government of Gujarat
under Wakf Act, 1995 (Central Act - 43 of 95)

ગો.જીવરાજ મહંતા ભવન,બ્લોક નંબર ૮, બોવળિયે, જુના સચિવાલય, સેક્ટર-૧૦, ગોંધીનગર

વક્ફ અધિનિયમ-૧૯૮૫ અને વક્ફ (સુધારા) અધિનિયમ-૨૦૧૩ની કલમ-૩૬

વિષય :- "અબુલકાસમ ચેરિટેબલ ટ્રસ્ટ- ગોધરા",

ઉપરોક્ત જણાવેલ વક્ફના મુતવલ્લી ફોદા મોહમ્મદ અબ્દુલ રહીમ, ગામ-ગોધરા, જિ.પંચમહાલાનોએ મજબૂત વક્ફના ઉદ્દેશો પૂર્ણ કરવાનો હુકમ માટે નીચે જણાવેલ સ્થાવર મિલકત ડેપુટી મેજિસ્ટ્રેટ હદય અભિનિયમ ૧૯૮૫ અને વક્ફ (સુધારા) અધિનિયમ-૨૦૧૩ની કલમ ૩૬ હેઠળ નોંધાવી કરાવવા માટે નિમન નમુનામાં દરખાસ્ત કરી છે. જેના રેવન્યુ રેકર્ડનો ચકાસણી કરતાં સદર સંસ્થાના નામની સ્પષ્ટ નોંધ થયેલ છે.

ગામ/મુ.ઓ./ડી	ફિલ્ડો અને તાલુકો	મિલકતનો ખસાર	સર્વે નંબર	મિલકત નં	સેપ્તેમ્બર
ગામ-ગોધરા	જિ.પંચમહાલા	બોવળિયા બ્લોકની મુલતી વખતી	NA ૪૩૭/૬/૫/૫	૧૩૭.૪૦ એ.ઓ.	
			NA ૪૩૭/૬/૫/૫	૧૩૫ એ.ઓ.	
			NA ૪૩૭/૬/૫/૫	૧૧૦ એ.ઓ.	
			NA ૪૩૭/૬/૫/૫	૧૧૦ એ.ઓ.	

ઉક્ત જણાવેલ સ્થાવર મિલકત વક્ફ અધિનિયમ-૧૯૮૫ અને વક્ફ (સુધારા) અધિનિયમ-૨૦૧૩ની કલમ ૩૬ અને નોંધાવી દરખાસ્ત ગુજરાત રાજ્ય વક્ફ બોર્ડ, ગોંધીનગરની વિચારણા હેઠળ હોઈ આ સંબંધે કોઈ વ્યક્તિ કે સંસ્થાના વાંધાસૂચનો હોય તો તે દિન-૩માં ગુજરાત રાજ્ય વક્ફ બોર્ડ, ગોંધીનગરની કચેરી મળી જાય તે રીતે લેખિતમાં અપવા જણાવવામાં આવે છે. જો એવું વાંધા સૂચનો કે રજૂઆત જણાવેલ સમય પછાદમાં બોર્ડની કચેરીમાં નહીં મળે તો ઉક્ત જણાવેલ વક્ફના વક્ફ અધિનિયમ ૧૯૮૫ અને વક્ફ (સુધારા) અધિનિયમ-૨૦૧૩ની કલમ ૩૬ હેઠળ નોંધાવી કરાવવાની કાયદાવી હાથ ધરવામાં આવશે.

(અ.એ.શામ)

કચેરી અધિકારી,

ગુજરાત રાજ્ય વક્ફ બોર્ડ, ગોંધીનગર.

દઢાલ ગ્રામ પંચાયતની ચૂંટણીમાં ટાઈગર ટીહ ફાઉન્ડેશન તથા એકતા પેનલની જીત બદલ તમામનો આભાર

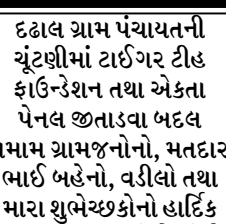


શુભેચ્છક

હનીફભાઈ પાંચભાયા - શરીફાબેન હનીફભાઈ પાંચભાયા (માજી સરપંચ)

તોશીફ પાંચભાયા - કુઆદ પાંચભાયા

દઢાલ ગ્રામ પંચાયતની ચૂંટણીમાં ટાઈગર ટીહ ફાઉન્ડેશન તથા એકતા પેનલ જીતાડવા બદલ તમામ ગ્રામજનોનો, મતદાર ભાઈ બહેનો, વડીલો તથા મારા શુભેચ્છકોનો હાર્દિક આભાર વ્યક્ત કરીએ છીએ.



પાલીતાણા ખાતે સ્કૂલમાં શાળા પ્રવેશોત્સવ યોજાયો

(તસવીર : આરીફ શેખ, પાલીતાણા) પાલીતાણા, તા. ૨૭ ભાવનગર જિલ્લા પંચાયત સંચાલિત પાલીતાણાની શ્રી ઝવેરચંદ મેઘાણી પ્રાથમિક શાળામાં શાળા પ્રવેશોત્સવ યોજાયો હતો. ઈનોવેટિવ શિક્ષક નાથાભાઈ ચાવડા એ અનોખી સિદ્ધિ પ્રાપ્ત કરી છે. બાલવાટિકાના બાળકો માટે સ્ટેશનરી સહિત તમામ બાળકો માટે દપતર રાહી ફાઉન્ડેશન અમદાવાદ દ્વારા ગ્રીસ હજારનું અનુદાન સાથો સાથ સલોત પરિવાર ચાંદની બેન શાહ પરિવાર દ્વારા પંદર હજારની આદિનાથ રમકડાંની ગાડી બનાવી આપી. તેમજ ભરતભાષુ અને અનિલભાઈ

સુરતમાં યુસ્ત પોલીસ બંદોબસ્ત વચ્ચે સાત સ્થળોએથી રથયાત્રા નીકળી

(સંવાદદાતા દ્વારા) સુરત, તા. ૨૭ અષાઢ સુદ બીજાના સમગ્ર દેશભરમાં અલગ-અલગ સ્થળોએ રથયાત્રાના પર્વની ઉજવણી કરવામાં આવી હતી. સુરતમાં પણ સાત અલગ-અલગ સ્થળોએથી ભગવાન જગન્નાથની રથયાત્રા નીકળી હતી. શહેરની સૌથી મોટી ઈસ્કોન મંદીરની રથયાત્રા બપોરના સાથે રેલવે સ્ટેશનથી પ્રસ્થાન થઈ હતી. પોલીસ કમિશનર, કલેક્ટર, સાંસદ સહિતના રાજકીય સચિવો રથયાત્રાનું આયોજન કરવામાં આવ્યું. શુક્રવારે શહેરના સાત સ્થળો પરથી અલગ-અલગ રથયાત્રાઓ કાઢવામાં આવી હતી. જેમાં શહેરની સૌથી પૌરાણિક એવી મહિધરપુરાની ગોડિયાભાવાની રથયાત્રા કોર્ટ વિસ્તારની ગલીઓમાં ફરી હતી. જેમાં મોટી સંખ્યામાં લોકો જોડાયા હતા.

ભાવનગરમાં NFSA રેશનકાર્ડ ધારકોએ તા.૩૦ જૂન સુધીમાં e-KYC ફરજિયાત કરાવવાનું રહેશે

(સંવાદદાતા દ્વારા) ભાવનગર, તા. ૨૭ જાહેર વિતરણ વ્યવસ્થા યોજનામાં 'રાષ્ટ્રીય અન્ન સલામતિ કાયદા-૨૦૧૩' હેઠળ અંત્યોદય અને અગ્રતા ધરાવતા કુટુંબો અને અ બે પ્રકારના કુટુંબોને સરકાર દ્વારા સસ્તા આનાજની દુકાન પસંદ થી વિનામુલ્યે આનાજનું વિતરણ કરવામાં આવી રહ્યું છે.

સ ર ક ૧ ર ન ૧ સુચના અનુસાર રેશનકાર્ડમાં અનાજનો જથ્થો મેળવતા ઠથી ૫ વર્ષની વય ધરાવતા બાળકો સિવાયના તમામ

સભ્યોનું e-KYC કરાવવું ફરજિયાત છે. આ બાબતે રેશનકાર્ડધારકોના રજિસ્ટર્ડ મોબાઈલ નંબર ઉપર SMS પણ મોકલવામાં આવી રહ્યાં છે. આથી ભાવનગર જિલ્લાના તમામ NFSA રેશનકાર્ડના તમામ સભ્યો જેમનું e- KYC બાકી હોય તેમણે પોતાનું e- KYC તા.૩૦/૦૬/૨૦૨૫ સુધીમાં કરાવી લેવા ભાવનગર જિલ્લા પુરવઠા અધિકારીની એક અખબારી યાદી દ્વારા અનુરોધ કરાયો છે.

ઓનલાઈન જાહેર નિવેદા નં.૬ સને.૨૦૨૫-૨૬

પંચાયત માર્ગ અને મકાન વિભાગ જિ.પં. અમરેલી

કાર્યપાલક હજનેર

કાર્યપાલક હજનેર

માહિતી/અમર/ /૨૫

પંચાયત મા.મ. વિભાગ, અમરેલી

બ્રાઈપાલક હજનેરશ્રી પંચાયત મા.મ. વિભાગ, અમરેલી

(ફોન.નં.૦૨૭૬૨ ૨૨૨૧૧૨) દ્વારા ગુજરાત સરકારશ્રીના માર્ગ અને મકાન વિભાગ તરફથી યોગ્ય શ્રેણીમાં નોંધાયેલ ઉજારદારો પાસેથી સરકારશ્રીની CDP-5 માં પેજશ-૧૦5, કામો-૧૦5, અંદાજીત રકમ રૂ. ૨૬૪૩૨૦૦૦.00 ના કામો માટે ટેન્ડર દ્વારા ભાલો માંગવામાં આવે છે. જેની વિગત નીચે મુજબ છે તેમજ વિગતવાર માહિતી આ કચેરીનાં નોટીસ બોર્ડ તેમજ www.tender.uprocure.com, તથા www.statelenders.gujarat.gov.in ઉપરથી જોવા મળશે. (૧) ઓનલાઈન ટેન્ડર રજૂ કરવાની છેલ્લી તારીખ ૧૮/૦૭/૨૦૨૫ ૧૮.૦૦ કલાક સુધી (૨) અનંતરમની ડીઝીટીટ રજૂ કરવાની તા.૧૯/૦૭/૨૫ થી તા.૨૬/૦૭/૨૫ (૩) ટેન્ડર ખોલવાની તા.૧૯/૦૭/૨૫ ૧૨.૦૦ કલાક

માંગરોળની લાલબાગ સીમશાળામાં કન્યા કેળવણી મહોત્સવ તથા શાળા પ્રવેશોત્સવ હર્ષોલ્લાસથી ઊજવાયો

(સંવાદદાતા દ્વારા) માંગરોળ તા. ૨૭ માંગરોળ તાલુકાની નામાંકિત નિશાળોમાંની એક લાલબાગ સીમશાળામાં કન્યા કેળવણી મહોત્સવ તેમજ શાળા પ્રવેશોત્સવ હર્ષોલ્લાસથી ઊજવાયો હતો. પાણી પુરવઠા વિભાગ

અધિકારી વરૂ, સી.આર.સી કો.ઓર્ડિનેટર મુકેશ ચાવડાની અધ્યક્ષતામાં આ કાર્યક્રમ યોજાયો હતો. સૌ પ્રથમ શાળામાં અભ્યાસ કરતી પ્રથમ હરોળની કન્યાઓને ઈનામો આપી પ્રોત્સાહિત કરવામાં આવી હતી. તેમજ બાલવાટિકા અને પહેલા ધોરણમાં ૮૦ જેટલા બાળકોને અતિથિ વિશેષ હસ્તે પ્રવેશ આપવામાં આવ્યો હતો. આ તકે પ્રાસંગિક પ્રવચન આપતા શાળાના આચાર્ય આદમ ભાટાએ શાળાની સિદ્ધિઓ વર્ણવી જણાવ્યું હતું કે,

અમારી આ સરકારી સીમશાળામાં ૬૦૦ વિદ્યાર્થીઓની સંખ્યા છે. છતાં એડમિશન માટે વેઈટીંગ ચાલે છે. જે અમારા સ્ટાફની ભગીરથ મહેનતનું દર્શાવે છે. અમારી નિશાળ માટે સરકારએ ઘણું બધું આપ્યું છે. પરંતુ જગ્યાના અભાવે શાળાનો વિકાસ રૂંધાય છે. પ્રોગ્રામમાં શાળાનાં દરેક ધોરણમાં પ્રથમ ત્રણ ક્રમાંકે પાસ થયેલા વિદ્યાર્થીઓને મોમેન્ટો આપી મહેમાનોના હસ્તે સન્માનિત કરવામાં આવ્યા હતા. આ પ્રોગ્રામમાં એસએમસીના અધ્યક્ષ

(તસવીર : યુસુફ ચુડલી, માંગરોળ) ઈસ્માઈલભાઈ કાલવાત, પૂર્વ અધ્યક્ષ યુસુફભાઈ ધર્મેરીયા, શાળાના કાર્યમાં અગ્રેસર રહેતા હાજી હાડુન બેરા તેમજ મોટી સંખ્યામાં વાલીઓ ઉપસ્થિત રહ્યા હતા. પ્રોગ્રામના સમાપન બાદ પધારેલ મહેમાનોએ શાળાનું નિરિક્ષણ કર્યું હતું. પ્રોગ્રામનું સંપૂર્ણ સંચાલન શાળાના જ વિદ્યાર્થી સુહેમ ભુમડીયા અને વિદ્યાર્થીની પરત્વે નજમાએ સુંદર રીતે કર્યું હતું. કાર્યક્રમને સફળ બનાવવા શાળાના આચાર્ય અને સ્ટાફ ભારે જહેમત ઉઠાવી હતી.

દર વર્ષે પૂરમાં ફસાતા લોકોમાં રોષ ‘રાજકારણીઓએ મત માંગવા પ્રવેશવું નહીં’-સુરતની સોસાયટીમાં બેનર

(સંવાદદાતા દ્વારા) સુરત, તા. ૨૭ સુરતમાં ખાડી પૂરના કારણે દર વર્ષે લાખો લોકો અસરગ્રસ્ત થાય છે અને કરોડો રૂપિયાનું નુકસાન થાય છે. આ વર્ષે પણ સુરતમાં ખાડી પૂર આવ્યા બાદ લોકોમાં રાજકારણીઓ સામે ભારે રોષ ફેલાઈ રહ્યો છે. સુરતમાં ખાડી પૂરમાં લોકો પ્રભાવિત છે. પરંતુ રાજકારણીઓ રાજકારણ રમીને બંબેડો કરી રહ્યાં છે. તેથી લોકોનો રોષ રાજકારણીઓ સામે વધી રહ્યો છે. અસરગ્રસ્ત લોકોમાં રોષ એટલી હદે વધ્યો છે કે ખાડી પૂરની સમસ્યા દૂર ન થાય ત્યાં સુધી પ્રવેશ કરવો નહીં. આ વર્ષે પણ ખાડી પૂરની સમસ્યા આગામી પાલિકાની ચૂંટણીમાં વિષય બને તેવી શક્યતા નક્કરી શકાતી નથી.

સુરતમાં ખાડી પૂરને પાંચમો દિવસ છે. તેમ છતાં પણ કેટલાક વિસ્તારમાં પાણીનો ભરાયો છે. લોકો પરેશાન છે. ત્યારે અસરગ્રસ્તોની મદદ કરવાના રાજકારણીઓ જાહેરમાં ખાખી તમાશો કરી રહ્યાં છે. જેના કારણે લોકોમાં રાજકારણીઓ પ્રત્યે તિરસ્કાર વધી રહ્યો છે.

રાજકારણીઓ મદદના

નામે દેખાડો કરી રહ્યાં છે. આવા સમયે લોકો રાજકારણીઓ સામે ગુસ્સો વ્યક્ત કરી રહ્યાં છે. પર્વત ગામની એક સોસાયટીમાં બોર્ડ લાગી ગયા છે. જેમાં જણાવવામાં આવ્યું છે કે, જ્યાં સુધી ખાડી પૂરનો નિકાલ ન આવે ત્યાં સુધી કોઈ પણ પક્ષવાળાએ આ લાઈનમાં વોશ માંગવા આવવું નહીં. જોકે, આ

તો હજી એક સોસાયટીમાં બોર્ડ લાગ્યા છે. પરંતુ જે રીતે લોકો વરસાદી પાણીના નિકાલ સાથે ખાડી પૂરના પાણી ભરાયા છે. તે જોતાં આગામી દિવસોમાં અનેક સોસાયટીમાં પણ આવા બોર્ડ લાગી શકે છે. આ ઉપરાંત આગામી પાલિકાની ચૂંટણીમાં પણ ખાડી પક્ષવાળાએ આ લાઈનમાં વોશ માટે જાંખમી બની રહ્યો છે.

ગુજરાત રાજ્ય નાગરિક પુરવઠા નિગમ લિ. ગુજરાત સરકારનું સાહસ (CIN) U65910GA19805SGCO03957 નાયબ જિલ્લા મેનેજરશ્રી (ગ્રેડ-૨)ની કચેરી, ૧લો માળ, સિટી મેનેજરની કચેરીની ઉપર, ઘોડા કેમ્પ રોડ, શાહીબાગ, અમદાવાદ-૩૮૦૦૦૪. ફોન નં. ૦૭૯-૨૩૨૨૧૦૩૭, ૨૩૨૨૧૦૩૮ Email : dsmahddist@gmail.COM	
ખાલી ઠાણતાના નિયમ માટેની જાહેર જાણિતા ગુજરાત રાજ્ય નાગરિક પુરવઠા નિયમ લિ. અમદાવાદના સાર્વજનિક, વિરમગામ, પોળકા, પંથુકા, ભાગલા, દસ્ક્રોઈ અને માંડલ સરકારી અગ્રજા ચોડાઉંન કેમ્પોમાં તા.૩૧/૦૫/૨૦૨૫ની સ્થિતિએ FCI શાળા ૧૧૪૮૧૫ + FCI પ્લાસ્ટિક ૧૧૬૫૮૧૫ મિલ ખસત શાળા ૧૦૧૭૫૯૭ ન મિલ ખસત પ્લાસ્ટિક ૩૨ ૨૮૫૩ કમ્પી ફુલ ૧૪૫૬૬૨૦ બારદાન નિકાલ કરવાનો હોઈ બારદાન ખરીદવામાં રસ ધરાવતા વેપારી/પેકીએ એવા સંસ્થાઓને ઉપરોક્ત સરનામોની કચેરી નીચે આપેલ સમય દરમ્યાન (રજાના દિવસ સિવાય) બારદાન નિકાલ અને/અથવા સરનામોની કચેરી પસારના ક્ષેત્ર ટેન્ડર ફોર્મ રકમ રૂા. ૧૦૦૦/- પ્રતિ ટેન્ડર (નોન રેફર્કબલ) ચેકડ્રા જમા કરાવી ટેન્ડર ફોર્મ તા. ૩૦/૦૬/૨૦૨૫ સુધી ૦૭/૦૭/૨૦૨૫ ૧૨:૦૦ કચેરીના કામકાજના દિવસોમાં ૦૬:૦૦ PM સુધીમાં મેળવી લેવાના રહેશે. આ ક્ષેત્ર ઉપર બિન ઉપયોગી ખાલી બારદાન જાહેર નિવેદી નિકાલ ભાવોનું લખાણ સાથે મોકલવાના રહેશે. આ ટેન્ડર સાથે ટેન્ડર રિપોઝિટની રકમ રૂા. ૫૦,૦૦૦/- (અંકે રૂા. પચાસ હજાર પુરા)નો ઈમાન ડ્રુકટ અથવા RTGS ક્યાંના આધાર-પુરાવા સાથે રજૂ કરવાના રહેશે. ખાલી બારદાન નિકાલ અને/અથવા કચેરીની પોસ્ટ/કુરિયર/ઝમ્પડમાં તા.૦૮/૦૭/૨૦૨૫ના રોજ ૦૬:૦૦ PM કલાક સુધીમાં મેળેમ મોકલવાનું રહેશે. ખાલી બારદાનની લઘુત્તમ વેચાણ કિંમત (અપરેલેટ કિંમત) નીચે દર્શાવ્યા પ્રમાણે રાખવામાં આવેલ છે. તેનાથી ઉપરના ભાવો ટેન્ડરમાં દર્શાવવાના રહેશે. સમય મર્યાદા બહાર મેળવેલ ટેન્ડર થ્યાને લેવામાં આવશે નહીં. ટેન્ડર ફોર્મ તા. ૧૦/૦૭/૨૦૨૫ના રોજ ૧૨:૦૦ કલાકે ખોલવામાં આવશે. જેની તે દિવસે ટેન્ડર ખસતર વ્યક્તિએ અવશ્ય હાજર રહેવું. ખાલી બારદાનની અજમાયશી કિંમત નીચે મુજબ નક્કી કરવામાં આવેલ છે. ભાવ પત્ર ટેન્ડરો સ્વીકારવા કે નહીં સ્વીકારવાનો નિર્ણમનો કચેરીમાં આવેલ છે. ઉપરોક્ત ખાલી બારદાનની લઘુત્તમ વેચાણ કિંમત નીચેની વિગતે નક્કી કરવામાં આવેલ છે.	
૧. ૫૦ કિગ્રા અનાજના ધાનિઉપયોગી શણાના ઠાણતાના રૂા. ૧૨.૫૪/- (પ્રતિ નંગ) ૨. ૫૦ કિગ્રા અનાજના પ્લાસ્ટિકના ધાનિઉપયોગી ઠાણતાના રૂા. ૩.૫૪/- (પ્રતિ નંગ)	
જિલ્લા મેનેજર (ગ્રેડ-૧) અને જિલ્લા પુરવઠા અધિકારી અમદાવાદ ક્રમાંક/સાંમિલ/અમદ/૫૫૯/૨૦૨૫	
જોઈએ છે	
ઓપન ટ્રેડલીંગ અને મોલ મેનેજમેન્ટ પ્રાઈવેટ લિમિટેડ માટે રૂપિની અભિવ્યક્તિ	